

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.399/2019
This the 18th day of June, 2019**

**CORAM:- R. VIJAYKUMAR, MEMBER (A) .
R.N. SINGH, MEMBER (J) .**

Anil S/o Desai Deshmukh
Age: 58 years,
Occ. Service, as Program
Executive, All India Radio,
Plot No.P-1, MIDC Area,
Khandeshwari Road,
At Post Dist. Beed 431122.

R/o Flat No.2, Yoga Yog
Apartment, Plot No.18,
Alankar Housing Society,
Garkheda Parisar,
At Post District Aurangabad-431001.

(By Advocate Sh. U. A. Khekale)

... Applicant.

VERSUS.

1. Union of India
Through Secretary,
Ministry of Information &
Broadcasting,
Shastri Bhawan, Sansad
Marg, New Delhi-110001.
2. Director General,
All India Radio,
Broadcasting House, Sansad
Marg, New Delhi 110001.
3. Additional Director General (Programs)
All India Radio,
New Broadcasting House,

H.T. Parekh Marg,
Churchgate, Mumbai-20.

4. Programs Executive,
All India Radio,
New Broadcasting House,
H.T.Parekh Marg,
Churchgate, Mumbai-20.
5. Assistant Engineer,
All India Radio,
Plot No.P-1, MIDC Area,
Khandeshwari Road,
At Post Dist. Beed 431122.

... Respondents

O R D E R

Per: R. Vijaykumar, Member (A)

1. When the case is called out, heard Shri Khekale A. Upendra, learned counsel appeared for the applicant.
2. After arguing for some time, he requests for permission to file representation within three days from the date of hearing i.e. today, to the Competent Authority who is cited as respondent no.3. The respondent no.3 is accordingly directed to pass orders on his representation within two weeks thereafter.
3. The learned counsel for the applicant submits that the applicant was on leave when the transfer order was issued and since reported for duty

but he has not been relieved so far.

4. The respondents are directed to maintain the status-quo in regard to the passing of relieving order.

5. The OA is accordingly disposed of with the above directions. No order as to costs.

(R. N. Singh)
Member (J)

(R. Vijaykumar)
Member (A)

V.

for see
Q (correct)

